

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 573 of 1995

Friday, this the 28th day of April, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. PK Krishna Karanavar,
Retired Charge man I, Senior
Quality Assurance Establishment
(General Stores), Ministry of
Defence, Lissie Hospital Road,
Ernakulam, now residing at
'Yamuna' Thuruthimal,
Changannur. . . Applicant

By Advocate Mr. KRB Kaimal

Vs.

1. Union of India represented by
the Secretary,
Ministry of Defence, New Delhi.
2. Joint Controller of Defence Accounts
(Funds) Meerut-250 001.
3. Senior Quality Assurance Officer,
Senior Quality Assurance Establishment,
Ministry of Defence, DGOA Complex,
Pazhavanthangal PO, Madras. . . Respondents

By Advocate Mr. James Kurian, Additional Central Government
Standing Counsel

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that an amount of Rs.22,821/- due
to him on account of Provident Fund, has been wrongly
withheld. Voicing this grievance he has made A-2 repre-
sentation, and we regret to say, it remains unanswered in
seventeen months. We direct second respondent to pass
final orders on the representation without fail, within
four weeks from today, and submit a report to this Tribunal
regarding the action taken by him. Second respondent will

do well to adhere to the time limit, and avoid charges of disobedience of orders of the Tribunal. Applicant will forward a copy of the Original Application and a copy of this order to respondents forthwith.

2. With these directions we dispose of the Original Application. No costs.

Dated the 28th April, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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